

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MIDFIELD INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Midfield Industries Limited
2.	Date of incorporation of corporate debtor	8 June 1990
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109AP1990PLC011353
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: PLOT NO.6, PHASE IV, EXTN IDA, JEEDIMETLA, HYDERABAD, TELANGANA – 500 055 IN
6.	Insolvency commencement date in respect of corporate debtor	27 August 2021
7.	Estimated date of closure of insolvency resolution process	22 February 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sandhya Tadla IP NO.IBBI/IPA-002/IP-N00186/2017-2018/10503
9.	Address and e-mail of the interim resolution professional, as registered with the Board	EZRESOLVELLP,402B,4 th Floor,Technopolis,ChikotiGardens,Begumpet,Hyderabad-500016 Sandhyatadla@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No.18, Chandragiri Colony, Besides RTA Office, Tirumalagiri, Secunderabad – 500 015 CIRP.MIDFIELDINDUSTRIES@GMAIL.COM
11.	Last date for submission of claims	9 September 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will determine on collation of claims received
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class))	Will identify on determining classes of creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Relevant Forms are available at :https://ibbi.gov.in/home/downloads (b) Details of authorized representatives – will provide on identification of classes of creditors



1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MIDFIELD INDUSTRIES LIMITED** on 27 August 2021.
2. The creditors of **MIDFIELD INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before 9 September 2021 to the interim resolution professional at the address mentioned against **entry No. 10**.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the **entry No. 12**, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in **Form CA**. - Will be provided later
5. Submission of false or misleading proofs of claim shall attract penalties.



Sandhya Tadla

Insolvency Professional

IP NO. IBBI/IPA-002/IP-N00186/2017-2018/10503

Date: 29 August 2021

Place: Hyderabad